

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 576/90
T.A. No.

198

DATE OF DECISION 30-8-1990Shankar Rupchand Sonwane Petitioner_____
Advocate for the Petitioner(s)

Versus

Headquarters Artillery Centre Respondent
Nasik Road Camp and others_____
Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. G. Sreedharan Nair, Vice-Chairman

The Hon'ble Mr. M.Y. Priolkar, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

O.A.576/90

Shankar Rupchand Sonwane,
Wadi Bhokar Road,
Near Curch, Deopur,
Dhule - 424 002.

.. Applicant

vs.

1. Mukhyalya Topkhana Kendra,
Headquarters Artillery Centre,
Nasik Road Camp - 424 102.
2. Headquarters, Armoured Corps Centre,
and School,
Ahmednagar - 414 002.
3. Dte. General of Infantry/Ing-6(pers)
General Staff Branch, Army Headquarters,
DHQPO, New Delhi - 110 011. .. Respondents

Coram: Hon'ble Shri G.Sreedharan Nair, Vice-Chairman

Hon'ble Shri M.Y.Priolkar, Member (A)

ORAL JUDGMENT:

Date: 30-8-1990

(Per G.Sreedharan Nair, Vice-Chairman)

Applicant and counsel not present. We have
perused the records.

2. The challenge in the application is against
the termination, of the provisional appointment of the
applicant by the order dated 17-5-1984. The termination
was made in July, 1985 after issue of notice in accordance
with the Central Civil Services (Temporary Service) Rules,
1965.

3. Though the applicant has filed Misc.
Petition No.636/90 for condoning the delay in filing
the application the only ground that is urged is that
he has been writing letters claiming the benefit of
reinstatement. That is not a sufficient ground for
condoning the delay since the application has been
filed more than 5 years after the termination of service.

(W)

4. The petition seeking condonation of delay
is rejected.

5. Since the petition to condone the delay
to file the O.A. has been rejected, the O.A. is
rejected as barred by limitation.

M.Y.PRIOLKAR
(M.Y.PRIOLKAR)

Member(A)

G.SREEDHARAN NAIR
(G.SREEDHARAN NAIR)

Vice-Chairman